

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,

Original Application No. 392 of 2005

Jabalpur, this the 3rd day of May, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

1. Smt. Hemlata Yadav
W/o Late Man Mohandas Yadav,
Aged about years,
R/o H.No.247, Bhartipur,
Behind Gandhi Bhawan,
Jabalpur.
2. Anand Mohan Yadav
S/o Late Man Mohandas Yadav,
Aged about years,
R/o H.No.247, Bhartipur,
Behind Gandhi Bhawan,
Jabalpur. Applicant

(By Advocate – Shri A.Day)

V E R S U S

1. Union of India,
Through it's Secretary,
Ministry of Defence,
New Delhi.
2. The Chairman/DGOF
Ordnance Factory Board,
Saheed Khudir Ram Bose Marg,
Kolkata.
3. The Sr. General Manager
Ordnance Factory Khamaria,
Jabalpur. Respondents

O R D E R

By filing this Original Application, the applicants have sought the following main relief :-

“(ii) Command the respondents to consider the claim of the applicants for compassionate appointment”.



2. The brief facts of the case are that the applicant No.1 who is the wife of Late Man Mohandas Yadav, ~~who~~ died on 24.1.1990 in harness. The applicants were asked to submit the family details by the respondent No.3 by letter dated 5.5.1990 and the applicants have furnished family details as required. It was told to applicant no.1 that her son is below ~~the~~ 18 years and he cannot be appointed in the Government service hence to wait till the age of 18 years. After attaining the age of recruitment/appointment, the applicant No.1 has submitted number of representations before the respondents but no result has come out so far. She again sent a reminder dated 17.12.2005(Annexure-A-9) for compassionate appointment in favour of her son. Till now the respondents have not considered and decided the aforesaid representation of the applicants. Hence, this Original Application.

3. Heard the learned counsel for the applicant.

4. The learned counsel for the applicants has stated that the applicant No.1 had moved ~~x~~ representations dated 27.8.2003(Annexure-A-7) and 17.12.2005(Annexure-A-9) which are still pending with the respondents. He further stated that the applicants will be satisfied, if the respondents be directed to consider and decide the aforesaid representations of the applicants.

5. In the facts and circumstances of the case, I dispose of this OA by directing the respondents to consider and decide the aforesaid representations of the applicants by passing a detailed, reasoned and speaking order within a period of 3 months from the date of receipt of a copy of this order. The applicants are also directed to supply a copy of this order alongwith a copy of this OA to respondents immediately.

6. With the above directions, the OA stands disposed of at the admission stage itself.



(Madan Mohan)
Judicial Member